




**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 20.06.2017.

PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**
2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CA 13/16	IA 25/16 in TP 84/16	Hearing / Orders on IA.	397/ 398	M/s. R.P. Trivikram & 6 others Vs. Mysore Stoneware Pipes & Potteries Ltd. & 8 Others.

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
1.	Nischal Dev	Petitioner No-8	
2.	MAYANNA.BL	Adv 80Y Respondent no. 1 & 5	
3.	S.S. Nagaraj, Senior Advocate for Petitioners	Petitioner no. 1 to 7	

P.T.O.

Counsel for petitioners 1 to 7 and counsel for petitioner No.8 are present. Petitioners No.1,2 and 5 are present in person. It is reported that Petitioner-1 is the GPA of Petitioner No.7. Counsel for R-1 and R-5 is present. Counsel for R-2 to 4 and R-6 to 8 is not present. Respondents No.1,2,4 and 7 are present in person. R-1 is the company. R1 represented by R-2 is present in person. R-4 and R-7 are present in person. Joint compromise memo is filed.

Counsels appearing for both sides reported that the parties have entered into compromise in respect of dispute involved in this petition. Under this compromise, both sides agreed to sell the immovable property of the 1st respondent company to third party and to distribute the sale proceeds as dividend among the parties.

Counsel for petitioners and also respondents requested the Tribunal to take on record the compromise memo filed and permit the parties to proceed with the sale of immovable property of the company and then to report for final settlement and to close the case. Since it is only an interim compromise among the parties and the parties have to report to the Tribunal after final settlement, the compromise memo is ordered to be received and further the parties are permitted to proceed in terms of interim compromise memo filed in the Court. Counsel for both parties informed the Tribunal that the interests of the creditors will be attended to if any and further counsels agreed to open a separate account to deposit the sale proceeds as and when received in a separate Bank.

Both parties are at liberty to move the Tribunal in case of any further direction if needed. Thus, the interim compromise memo is taken on record and parties are permitted to proceed in accordance with the terms of compromise agreement.

The matter is initially listed on 28.07.2017. Parties are directed to intimate the Tribunal about the stage or progress over the interim compromise.



MEMBER (J)



MEMBER (T)